Central Administrative Tribunal Principal Bench

CP No.200/2018 in OA No.4389/2017

New Delhi, this the 6th day of July, 2018

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. A.K. Bishnoi, Member (A)

- 1. Ram Niwas, Aged about 30 years S/o Sh. Shri Chand R/o 276, Sec-31, Gurugram Haryana.
- 2. Mukesh Meghwal, Aged about 33 years S/o Gajanand Meghwal R/o D-46, R.P. Road Adarsh Nagar, New Delhi.

..Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

- 1. Ms. Rita Teaotia, Secretary
 Ministry of Commerce & Industry
 Department of Commerce
 Udyog Bhawan, New Delhi.
- Ms. Anita Parveen, Jt. Secretary
 Department of Commerce (Supply Division)
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi.
- 3. Sh. Aloke Kumar Nandy
 Under Secretary (E)
 Department of Commerce (Supply Division)
 Ministry of Commerce & Industry
 Nirman Bhawan, New Delhi. ...Respondents

(By Advocates: Shri R.K. Jain and Shri Amit Sinha)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicants filed OA No.4389/2017 seeking various reliefs. The OA was ultimately disposed of on 14.12.2017 directing the respondents to consider the claim of the petitioners for promotion in accordance with rules within a period of two months.

- 2. This Contempt Petition is filed alleging that the respondents did not comply with the directions issued by this Tribunal in the OA.
- 3. The respondents filed a counter affidavit denying the allegations. It is stated that the case of the petitioners was considered by referring the matter to DoP&T and initially the order was passed on 13.02.2018; and thereafter final order dated 05.07.2018 was passed.
- 4. Heard Shri M.K. Bhardwaj, learned counsel for the petitioners and Shri Ranjan Tyagi, learned counsel for the respondents.
- 5. The only direction issued in the OA was that the cases of the Petitioners be considered for promotion. On their part, the respondents did some exercise, stated to be on the basis

of opinion obtained from the DoP&T. They informed the petitioners that they are not entitled to be promoted. In case the petitioners are not satisfied with the reasons mentioned in the said order, it shall be open to them to pursue the remedies in accordance with law. The Contempt Petition is accordingly closed.

(A.K. Bishnoi) Member (A) (Justice L. Narasimha Reddy) Chairman

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